

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA 4630/2015**

**this the 23rd day of December, 2015**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

C.V.Koshy  
Technical Assistant (Retd)  
R/o 72C, Pocket-A  
Dilshad Garden  
Delhi-95

.... Applicant

(By Advocate: Ms. Tessy Varghese)

**VERSUS**

1. The Government of NCT of Delhi  
Through Chief Secretary  
Delhi Secretariat  
New Delhi
  
2. The Principle Secretary (Health)  
Health & Family Welfare Department  
9<sup>th</sup> Level A-Wing, Delhi Secretariat  
New Delhi
  
3. The Dean  
Maulana Azad Medical College  
Bahadurshah Zafar Marg  
New Delhi
  
4. The Deputy Director  
Maulana Azad Medical College  
Bahadurshah Zafar Marg  
New Delhi

.... Respondents

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. The applicant, who was working as Technical Assistant (Retd.) under the respondents, filed the present OA seeking the following reliefs:-

- "(a) Pass an order directing the respondent to take appropriate proceedings to re-fix the correct scale of pay of the applicant according to the revision of 6<sup>th</sup> Central Pay Commission in the post of Technical Assistant and to give salary dues;
- (b) Pass an order directing the respondent to take appropriate proceedings for fixing the correct scale of pay by granting the benefits of MACP Scheme from the date of entitlement and to give the salary dues;
- (c) Pass an order directing the respondents to take appropriate proceedings for giving correct amount of pension from the date of retirement and to pay the pension dues;
- (d) Pass such other order and further order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."

3. It is submitted that the applicant has made a representation vide Annexure A-4 dated 10.11.2015 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 10.11.2015 (Annexure A-4) of the applicant and pass appropriate reasoned and speaking order within a period of 90 days from the date of receipt of a copy of this order, in accordance with law.

5. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(P.K.Basu)  
Member (A)

(V. AJAY KUMAR)  
Member (J)

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